

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.148/MP/2026 along with IA No. 42/2026**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 seeking relaxation and condonation of delay in furnishing Conn- BG1 and Conn-BG3 under Regulation 37(10)(d)(ii) of the CERC (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2025 and protection of approval granted for additional 45 MW generation capacity forming part of the Petitioner's Hybrid Power Project.

Petitioner : VEH Jayin Renewables Private Limited (VJRPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, VJRPL  
Ms. Mazag Andrabi, Advocate, VJRPL  
Ms. Mandakini Ghosh, Advocate, VJRPL  
Ms. Neha Dabral, Advocate, VJRPL  
Shri Rikit Shahi, Advocate, VJRPL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Reeha Singh, Advocate, CTUIL

**Record of Proceedings**

The learned senior counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking relaxation and condonation of delay in furnishing Conn-BG1 and Conn-BG3 in respect of the additional 45 MW generation capacity approved under Regulation 5.2 of the GNA Regulations, and consequential protection and continuation of the approval granted for the said additional capacity. The learned senior counsel, while reiterating his submissions made during the hearing on 25.3.2026, mainly submitted as under:

(a) The Respondent/CTUIL, in its reply, has not taken an adversarial stand but only stated that rejection of Conn BGs submitted by the Petitioner on 8.12.2025, i.e., approximately a month after the deadline of 8.11.2025, was not a matter of choice on its part but a necessary consequence of mandatory provisions of Regulation 37(10)(d)(ii) of the GNA Regulations.

(b) Pertinently, a notice to the Petitioner to furnish the Conn BGs in terms of Regulation 37(10)(d) of the GNA Regulations in respect of additional capacity of 45 MW was issued by CTUIL only on 6.11.2025, i.e. two days before the deadline of 8.11.2025.



(c) The Petitioner's 45 MW solar project (additional capacity) is at an advanced stage of commissioning and is expected to achieve commissioning within a month.

(d) Facts and circumstances of the case warrant that the Commission exercises its Power to Relax to condone the delay in furnishing the Conn BGs in respect of an additional 45 MW generation capacity.

(e) The Petitioner is also pressing for an interim direction to CTUIL to permit the Petitioner to continue all commissioning and associated activities in respect of its 151.8 MW Project and the additional 45 MW Solar Project without prejudice to the right and contention of the parties, and to process the technical data submitted by the Petitioner and issue the connection details in CONN-TD-4.

2. In response, the learned counsel for the Respondent/CTUIL, submitted that in terms of Regulation 37(10)(d)(ii) of the Sharing Regulations (as introduced by the Third Amendment), the Petitioner was required to furnish the Conn BG1 and Conn BG3 in respect of the additional generation capacity approved under Regulation 5.2 within the prescribed timeline of two (2) months from the date of effectiveness of the Third Amendment, i.e., on or before 8.11.2025, failing which the approval for such capacity was liable to be revoked. The learned counsel also submitted that the Petitioner cannot raise a plea of ignorance of the said regulation, and CTUIL's notice dated 6.11.2025 was only a reminder to 28 Nos. of entities, who were yet to comply with the mandate of Regulation 37.10(d)(ii) of the GNA Regulations.

3. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**